

had imported medical equipments, as per details given below, during 1989-90 only for a total value (CIF) of Rs. 8.47 lakhs

based on specific indent/request received from CGHS Medical Stores Depot, New Delhi :—

S. No.	Item	Country of Origin	Price (CIF) Rs.
1.	High Frequency Thermo therapy Extension Device	West Germany	2,04,420/-
2.	Modulab	Do.	1,01,705/-
3.	ENT Treatment Unit	Do.	2,63,258/-
4.	Diapulse	U.S.A.	2,77,718/-
	Total		8,47,101/-

Since then, STC had not imported any medical equipments as no further indents were received either from hospitals or Government dispensaries.

[Translation]

CAPITAL OF MONOPOLY HOUSES

1425. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state :

(a) the increase in the capital of monopoly houses during the last five years, year-wise; and

(b) the amount received as taxes from these monopoly houses during the above period, year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) (a) : Capital of monopoly houses for the last 5 years is as under :—

Year	Paid-up Capital of Monopoly Houses (Rs. crores)
1985	2486.30
1986-87	2842.13
1987-88	3451.78
1988-89	4182.43
1989-90	4855.53

(b) Statistics of collection of Direct taxes/Customs & Excise duties, based on the classification of the assessee as monopoly houses or otherwise, are not maintained.

[English]

SURRENDER OF PLAN FUNDS BY MEGHALAYA

1426. SHRI PETER G. MARBANIANG : Will the Minister of FINANCE be pleased to state :

(a) The total amount of Plan funds not utilised and surrendered by the Government of Meghalaya in 1990-91 in respect of core departments of Agriculture, Human Resource Development, Veterinary and Animal Husbandry, Tourism and Rural Development; and

(b) The reasons therefor ?

THE MINISTER OF STATE OF THE
MINISTRY OF FINANCE (SHRI SHAN-

TARAM POTDUKHE) (a) and (b) : A
statement is given below :—

STATEMENT

Statement showing department-wise amount of Plan funds not utilised and surrendered by the Government of Meghalaya in 1990-91 and the reasons therefor as reported by the State Government.

S. No.	Department	Amount not utilised and surrendered	Reasons for surrender non-utilisation
		(Rs. in lakhs)	
1.	Agriculture	Nil	
2.	Education	Nil	
3.	Rural Development		
(a)	Strengthening of administration	2.70	Due to the fact that some vacant posts could not be filled up.
(b)	JRY Schemes	2.82	Due to less requirement of State's share under the programme during the year.
(c)	Housing	1.21	Due to non-accordance of sanction for the scheme.
4. (a)	Animal Husbandry . .	7.96	Due to non-accordance of sanction for purchase of vehicles etc.
(b)	Dairy. . . .	3.56	Due to non-accordance of sanction for purchase of vehicles.
5.	Tourism	0.69	Surrendered due to non-availability of land etc.
	(Meant for Yatri Niwas at Shillong)		

AFTER-SALE SERVICE TO CONSUMERS

1427. SHRI MADAN LAL KHURANA:
Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Monopolies and Restrictive Trade Practices Commission has held in the recent past that not providing after sale service to consumers is an act of unfair trade practice;

(b) if so, the number of such cases that have come to the notice of the Government during the last twelve months and the action taken thereon;

(c) the number of cases pending investigation with the Director General of Investigation;

(d) since when these cases are pending and steps taken to expedite their investigation;

(e) the number of cases pending finalisation in the Monopolies and Restrictive Trade Practices Commission and since when; and

(f) the reasons for the delay in the finalisation thereof ?

THE MINISTER OF STATE OF THE
MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) :
(a) After taking into consideration the evidence produced, in two recent cases, the Monopolies & Restrictive Trade Practices